

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 182/TT/2016

- Subject : Truing up transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for A)(1500 MVA, 765400 kV ICT 2 and 240 MVAR reactor along with the associated bays at 765/400 kV Nellore PS. (B) 1500 MVA, 765/400 kV ICT 3 and 240 MVAR bus reactor along with the associated bays at 765/400 kV Nellore PS under "Common system associated with ISGS projects in Krishnapatnam area of Andhra Pradesh" in Southern Region.
- Date of Hearing : 25.10.2016.
- Coram : Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Karnataka Power Transmission Corporation Ltd (KPTCL) and 15 others
- Parties present : Shri S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Jasbir Singh, PGCIL
Shri M.M. Mondal, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri E. Shyamala, TANGEDCO
Shri R. Kathiravan, TANGEDCO

Record of Proceedings

The representative for the petitioner submitted that the instant petition has been filed for truing up of transmission tariff of 2009-14 period and determination of transmission tariff for 2014-19 tariff block for A)1500 MVA, 765400 kV ICT 2 and 240 MVAR reactor along with the associated bays at 765/400 kV Nellore PS B) 1500 MVA, 765/400 kV ICT 3 and 240 MVAR bus reactor along with the associated bays at 765/400 kV Nellore PS under "Common system associated with ISGS projects in Krishnapatnam area of Andhra Pradesh" in Southern Region. The transmission tariff for 2009-14 period was allowed based on admitted capital cost of ₹8015.18 lakh as on COD of 1.2.2014 and ₹8219.41 lakh upto 31.3.2014 (after disallowance of accrued IDC)



for Asset-I and ₹6363.57 lakh as on COD of 1.3.2014 and ₹6533.34 lakh upto 31.3.2014 (after disallowance of accrued IDC) for Asset II, vide order dated 22.1.2016 in Petition No. 37/TT/2014. He further requested to allow the tariff as claimed.

2. The learned counsel of TANGEDCO submitted that there is huge variation in cost of the instant assets and sought two weeks time to file its reply, which was granted by the Commission.

3. The Commission directed the petitioner to file the following information, on affidavit by 11.11.2016 with a copy to the respondents:-

- a) Documentary proof in support of FC bond interest rate during 2009-14 period;
- b) Details of un-discharged liabilities as on COD and actual discharge of such liabilities by payment during 2009-14 and 2014-19 tariff period duly certified by the Auditor for both of the assets;
- c) Year wise detail of initial spare capitalized (on accrual basis) and year wise actual discharge of initial spare, for both the assets;
- d) Details of de-capitalization of assets made during 2009-14 and 2014-19 period, if any; and
- e) Amount of initial spares actually discharged on COD and balance amount discharged during next financial years as additional capital expenditure (if any).

4. The Commission further directed the respondents to file their reply by 21.11.2016 with an advance copy to the petitioner, who shall file its rejoinder, if any by 30.11.2016. The Commission also observed that no extension of time shall be granted and in case, no information is filed within the due date, the matter shall be considered based on the available records.

5. Subject to the above, order in the petition was reserved

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

